



2025:DHC:4285



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IN THE HIGH COURT OF DELHI AT NEW DELHI

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Date of Decision: 23.05.2025

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CRL.M.C. 3441/2025 & CRL.M.A. 15186/2025**GOPAL KAPOOR AND ANR**

.....Petitioners

Through: Counsel for petitioners (appearance
not given)

versus

STATE (NCT OF DELHI) AND ANR

.....Respondents

Through: Mr. Nawal Kishore Jha, APP for State
with Sanjogita, PS CWC, Nanakpura**CORAM: JUSTICE GIRISH KATHPALIA****J U D G M E N T (ORAL)**

1. Petitioners seek quashing of FIR No. 390/2023 of PS Rajouri Garden for offences under Section 323/498A/406/509/34 IPC on the ground that they have compromised the disputes with the complainant *de facto* (*respondent no. 2 herein*). All parties have personally appeared and are identified by their respective counsel and IO/SI Pradeep Kumar.

2. I have spoken with the parties in Hindi.

3. It is submitted by the parties that they have compromised all the disputes arising out of matrimony of petitioner no. 1 and respondent no. 2, who have got their marriage dissolved by way of decree of divorce with



mutual consent. Petitioner no. 1 and respondent no. 2 have two sons, namely Riday and Dhruv. As decided by parties, custody of Riday shall remain with petitioner no. 1 while custody of Dhruv shall remain with respondent no. 2. Visitation rights of petitioner no. 1 and respondent no. 2 to meet their sons shall be once in a month as mutually agreed. Respondent no. 2 submits that she has received full and final settlement amount in lieu of her entire *stridhan* and alimony. However, as regards rights of their sons, parties are aware that the same shall remain intact. Respondent no. 2 submits that she does not wish to pursue prosecution of petitioners.

4. Detailed statements of the parties were recorded by the concerned Joint Registrar.

5. Having spoken with the parties, I am satisfied that it would be in the interest of justice not to push the parties through trial.

6. Therefore, the petition is allowed and consequently FIR No. 390/2023 of PS Rajouri Garden for offences under Section 323/498A/406/509/34 IPC as well as proceedings arising out of the same are quashed. Pending application stands disposed of.

**GIRISH KATHPALIA
(JUDGE)**

MAY 23, 2025
'as'